

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). The Officer on Special Duty (Minor Ports) last visited Narsapur Port in November, 1955. The following development schemes relating to this port have been included in the Second Five Year Plan on the basis of his report:

| Name of the scheme | Estimated cost |
|---|---------------------|
| (i) Resurvey of bar and anchorage. | Rs. 10,000/- |
| (ii) Construction of a reinforced concrete jetty and a cargo shed including acquisition of land for the land for the purpose. | Rs. 80,000/- |
| (iii) Flashing beacons at Antarvedi for night navigation. | Rs. 50,000/- |
| Total. | Rs. 1,40,000 |

Rail Link Between Siliguri and Darjeeling

S. N. Q. No. 3, Shri Raghunath Singh: Will the Minister of Railways be pleased to state whether it is a fact that rail link between Siliguri and Darjeeling has been cut off?

The Deputy Minister of Railways (Shri Shahnawas Khan): Yes, due to hill slides at mile 28/3-4 between Mahanadi and Kurseong stations on the Darjeeling-Siliguri section of the North Eastern Railway through communication has been interrupted from 5-55 hours on 28-7-1957. Trains are, however, running between Siliguri Junction and Mahanadi on the one side and between Kurseong and Darjeeling on the other.

Dislocation of Communication with Assam and North Bengal

S. N. Q. No. 4, Shri Raghunath Singh: Will the Minister of Railways be pleased to state whether it is a fact that flood waters of Mahananda river had overtopped at some places the

railway track between Taibpur and Thakurganj railway stations on the Katihar and Siliguri Section of the North Eastern Railway dislocating train communication with Assam and North Bengal?

The Deputy Minister of Railways (Shri Shahnawas Khan): No, But due to the flood water having risen above the danger level at the bridge site, train services across Mahananda Bridge No. 108 at mile 38/2 between Taibpur and Thakurganj on the Katihar-Siliguri Section, were intermittently suspended for certain periods each day from 28-7-1957 to 2-8-1957, causing partial dislocation of train communication with Assam & North Bengal and totally from about 11 hours on 4-8-1957, due to the river running between Adhikari and Galgalja stations on the same section rising above the danger level.

PAPERS LAID ON THE TABLE

AMENDMENT TO INDIAN AIRCRAFT RULES

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): I beg to lay on the Table under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, a copy of the notification No. S.R.O. 1808 dated the 1st June, 1957, together with the explanatory note, making certain further amendments to the Indian Aircraft Rules, 1937.

[Placed in Library. See No. S-163/57.]

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(i) First Statement—Second Session, 1957 of Second Lok Sabha. [See Appendix II, annexure No. 91].

(ii) Supplementary Statement No. I—First Session, 1957 of Second Lok Sabha. [See Appendix II, annexure No. 92].

(iii) Supplementary Statement No. III—Fifteenth Session, 1957 of First Lok Sabha. [See Appendix, II, annexure 93].

ORDER UNDER COMPANIES ACT

The Deputy Minister of Finance (Shri B. E. Bhagat): I beg to lay on the Table, under sub-section (4) of section 89 of the Companies Act, 1956, a copy of the Order No. 3 (1) CL. VI/57, dated the 29th July, 1957. [Placed in Library. See No. S-167/57].

BUSINESS OF THE HOUSE

Mr. Speaker: Before I take up the regular work of the House, namely the Bill for further consideration, I would like to make an announcement. I have received a request from the Minister of Parliamentary Affairs, on behalf of Government, that owing to the pressure of work and the volume of work that is still to be disposed of, they propose that the last date of this Session may be extended from the 8th September to the 13th September, that is, by a week more. I agree, on account of the volume of work; let us dispose of it. The House will, therefore, sit on the other days also.

Shri Ranga (Tenali): Does it mean that in spite of the extension, we have to sit on the 31st August also?

Dr. Ram Subhag Singh (Sasaram): Notice has been circulated in that regard.

Mr. Speaker: Whatever work has been allotted to the various days will stand.

Shri T. B. Vittal Rao (Khammam): What about question hour for this extended period?

Mr. Speaker: Hon. Members may give notice of questions.

Shri Sadhan Gupta (Calcutta—East): The allotment should be circulated as soon as possible.

Mr. Speaker: I shall do so immediately.

ESSENTIAL SERVICES MAINTENANCE BILL—contd.

Mr. Speaker: The House will now resume further clause-by-clause consideration of the Essential Services Maintenance Bill, 1957. Out of 3 hours allotted for the clause-by-clause consideration, about 45 minutes have already been availed of, and 2 hours and 15 minutes now remain.

The list of selected amendments has already been circulated to Members. I shall treat those amendments, about which chits have been sent to me, as moved.

Shri Parulekar sought to move his amendment No. 292. The amendment does not fit in as a Short Title of the Bill. So, I hold it as inadmissible.

Now, Shri Sadhan Gupta may continue his speech.

Shri Sadhan Gupta (Calcutta—East): I was trying to impress upon the House, when it adjourned yesterday, that we were proceeding to enact an extraordinary legislation taking away a right which is fundamental by all civilised standards. It may or may not be fundamental according to our Constitution, but there is no doubt that the right to strike of an employee and particularly of the working class is held to be fundamental in every civilised country.

Therefore, in all fairness and justice, we should interfere with this right as little as possible. It is a shame that we are trying to interfere with it. I should oppose every Clause